

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.69/(MAH)/2011

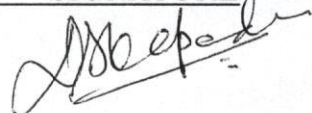
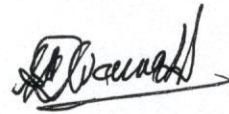
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Dilip S Kapadia
V/s.
M/s. Maruti Super Touch Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
And 241/242 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
4	Dilip S. Kapadia	Director	
2	Sadashiv Khavmate	PCS for Res. 1, 2, 3 & 4	

ORDER

T.C.P. No. 69/397-398/CLB/MB/MAH/2011

1. Mr. Dilip S. Kapadia, Petitioner is present in person. From the side of the Respondent Ld. PCS Mr. Sadashiv T. Khavmate appeared.
2. The Petitioner is again seeking time. Considering the past noting of the Order Sheet, the Petitioner is now directed that the matter should be heard finally and no adjournment can be granted since Petition is very old.
3. This matter is pending since 2011. It is finally fixed for hearing on **06.03.2017**. This date is duly communicated to both the sides.

Dated: 13th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)